

Ref: L-1/257/2020/CERC

Dated-11 November, 2024

To,

Sub- Directions by the Commission to the Power Exchanges registered under the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 –Draft Order in the Suo-Motu Petition No. 8/SM/2024 thereof.

Respected Sir,

We, Manikaran Power Limited ("MPL"), are a Category 1 trading licensee under Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licensee and other related matters) Regulations, 2020.

This is in reference to the (Power Market) Regulations, 2021–Draft Order in the Suo-Motu Petition No. 8/SM/2024. Suggestions/feedback on the draft regulation has been sought from the stakeholders.

In view of the same, we hereby submit our comments and suggestions on the proposed draft regulation(s).

We humbly request you to consider our comments and suggestions while finalizing the said amendments.

Thanking you,

For and behalf of Manikaran Power Limited,

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(Authorized Signatory

MPL's comments and suggestions upon (Power Market) Regulations, 2021–Draft Order in the Suo-Motu Petition No. 8/SM/2024.

<u> </u>	Petition No. 8/SM/2024.	MPL's Comment/
Oulan	Proposed Order	Suggestion
Order		5086
	1 11 - How only the established pre-specifie	ed Clarification:
24(a)	All Power Exchanges shall allow only the established pre-specified slots on the exchange platform for TAM contracts (including HI TAM). These pre-specified slots shall include Base/RTC, Peak, Of Peak (other than peak), and Night, wherein the peak period would be as defined by the NLDC. In the case of G-TAM, Power Exchanges shall have the liberty to pre-specify slots based on the generation profile of different technologies, as provided by the sellers. Exchanges and the sellers of the sentrests for approval of the sentrests.	In this present order, Honorable Commission has proposed to introduce pre-specified slot
	profile of different technologies, as provided by should submit the pre-specified contracts for approval of t	TAM contracts which
* * * *	commission.	includes base/kic,
	Commission	Peak, Off-Peak (other
		than peak), and Night
		and in case of G-
·		TAM contracts same
· ·		will be specified by
		respective Power
		Exchange depending
		upon generation
		profile and source of the generator. Now in
		our Country there ar
•		currently three Power
		Exchanges and
		these three exchange
		come up/derive wi
n '		three different tim
		slots for G-TA
		contracts. This mig
		create
		confusion/uncertain
V		among the mar
		participants.
		wish to seek clar
		on how Honora
		Commission inte
		to address
	aran Pon	concern.

*			
			We also seek
		•	clarification on
			whether bidding
			under G-TAM
Ì			contracts will be
	·		COntracts
			Source
			segregated or not.
		1100 4 4-200	Suggestion:
24(b)	All Power Exchanges shall follow	the timelines for different stages	
24(0)	a pag tracta including the t	My Lecelating withdown and propries	Doggaeting Inc
	of ADSS contracts, including the of interest quantity by seller, IPO	auction. Reverse Auction and bid	Commission to limit
	of interest quantity by series,—		the acceptance
	acceptance window as follows.		window from max 2
	Bid Receiving Window	Max 2 days(48 hours)	
	IPO Auction	May 2 days(120 mins)	days to max 1 day
	Reverse Auction	Max 2 days(120 mins) with an	Generally when a
	Keverse Auction	extension up to 24:00 Hrs of	utility issues the IPC
		auction day	and the price is
	Acceptance Window	Max 2 days(48 hours)	discovered through e
	Acceptance window		RA on Powe
			Exchanges which i
			already a transparer
	,	·	already a transpurer
			process, the utilit
			simultaneously ma
		· ·	issue another IPO o
		·	the same day of price
	·		discovery to chec
			for lesser pri
			availability in t
			I IIIai KCt Biii
			utility are given
			days window
			accept the price. T
			process blocks
			generator quant
			participating in
			first IPO and if
			price discovered
			the 2 nd IPO is 1
			1 (11011
		· · · · · · · · · · · · · · · · · · ·	generally we
	\		cancel the 1 st
·			
		gran Pow	which is unfair to
		Taran Pouro	which is unfair fo

			generators whose
			quantum was booked.
	,		l quant
		·	
		In view of the very low liquidity in Intra Day Contracts since its	In this order
	24 (c)	In view of the very low inquidity in made Bay of the introduction, the availability of the alternative Real-Time Market, and introduction, the availability of the alternative Real-Time Market, and	Honorable
	•	to avoid market fragmentation, it is proposed to withdraw Intra-Day	Commission has
		to avoid market fragmentation, it is proposed to with the to avoid market fragmentation, it is proposed to with the total to avoid market fragmentation, it is proposed to with the total	proposed to withdraw
		to avoid market fragmentation, it is pre- Contracts in all the Power Exchanges from a pre-specified date, in	
	-	terms of Regulation 25(3) of PMR 2021-	from the market
			because of absence of
			liquidity. However
	•		intraday contract
			provides market
			participants an
			opportunity of trading
			power at their desired
			price with the
			assurance of
			availability of power,
			this opportunity
			won't be available in
			absence of Intraday
1			Contracts. Also there
	•		will be no options
			available for the
	,		market participants if
- 1			real time market
			(RTM) ever loses its
1			liquidity. So we
	*		request the
			Commission to re-
			consider their
			(decision
	·		withdrawing Intraday
			contract.
	,		
	1		



24 (d)

It is proposed to modify the price discovery mechanism in the case of Contingency Contracts to Uniform Price Step Auction from the existing Continuous matching. The Commission proposes to issue amendment(s) in PMR 2021 to this effect.

Suggestion:

Honorable As Commission proposing to change the price discovery mechanism under the ahead day contingency contract which might affect the demand supply settings of the market. We humbly suggest to keep a six months trial period for the before final same implementation of the proposed order.

New Suggestion(s) Proposed

- 1. As per PMR 2021, one of the basic foundation of the power exchange is transparency and the principle of profitability to all. To ensure that exchange has always display price publicly which also helped the participants to evaluate the market condition(s) & liquidity. We request the Honorable Commission to instruct the power exchange to bring back this transparency to view price and cleared volume information at their public domain, which is not available right now.
- 2. As per the existing practice, utilities are major participants of LDC contracts especially any day single sided contracts, have a tendency, to float multiple requisition for same duration in different exchanges which eventually restrict the generator(s) to participate against those requirements. Which creates a hindrance for successful market operations, due to this we request the Honorable Commission not to restrict the market participants to participate in multiple LDC for the window.

